MANIPUR GAZETTE

E X T R A O R D I N A R Y
PUBLISHED BY AUTHORITY

No. 325 Imphal, Thursday, February 26, 2026 Phalguna 7, 1947)

GOVERNMENT OF MANIPUR
SECRETARIAT : LAND RESOURCES DEPARTMENT

N O T I F I C A T I O N

Imphal, the 09th February 2026

No. LA-101/12/2022-REV-REVENUE: In exercise of the powers conferred by section 19 (7) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, the State Government hereby extends, a period of 12 (twelve) months ***w.e.f. 23/08/2025 to 22/08/2026*** beyond the extended period (i.e. upto 22/08/2025) for declaration under section 19(1) from the date of publication of preliminary notification under section 11(1) of the said Act in respect of the acquisition of land measuring a total area of **149.115 Hectares** for widening/improvement of existing road from Chapikarong-Mombi-Joupi (Km 0.00-km 32.73) within 9 (nine) villages viz. 1. Rungchang, 2. Beula, 3. Khubung Khunou, 4. Kuljang, 5. Lonpi (Mombi), 6. Tuikong, 7. S. Kotnom, 8. Joupi & 9. Chengkhopi under Chakpikarong Sub-Division and Khengjoi Sub-Division, Chandel district.

Further, extension is necessitated due to the social unrest in State of Manipur and non-deposit of the compensation amount by the acquiring authority/agency to the District Collector/Deputy Commissioner, Chandel in time.

TH. KIRANKUMAR,
Secretary (Land Resources),
Government of Manipur.

Printed at and Published by the Directorate of Printing & Stationery, Government of Manipur.

Digitally signed by
Thingbaijam Binodkumar Singh
Date: 26-02-2026 15:47:14